

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4956  
ANSWERED ON:02.09.2011  
LOAN DEFAULTERS COMPANIES  
Argal Shri Ashok;Kashyap Shri Virender

**Will the Minister of FINANCE be pleased to state:**

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- (a) the details of the defaulter companies which have raised loans more than Rupees 100 crores from the public sector banks; and  
(b) the steps taken / being taken by the Government for recovery of such loans?

**Answer**

The Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

(a) Reserve Bank of India (RBI) disseminates list of non-suit filed borrowers of banks and Financial Institutions (FIs) with outstanding aggregating Rs. 1 crore and above as on 31st March and 30th September each year for their confidential use. Further, Credit Information Bureau (India) Limited (CIBIL) is maintaining a database on suit-filed accounts of Rs. 1 Crore and above. The number of defaulters of public sector banks having outstanding amount of more than Rs 1 crore is given as under:

Non-Suit filed accounts (As reported to RBI) (As on September 30, 2010)	Suit filed accounts (CIBIL website) (As on September 30, 2010)
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No. of accounts	Amount (Rs crore)	No. of accounts	Amount (Rs crore)
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Public Sector Banks	1628	17,363	4043	34,558
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(b): To improve the health of financial sector, to reduce the NPAs, to improve asset quality of the banks and to create a good recovery climate, RBI and the banks have already taken various steps over the years, which, inter-alia, include prescribing prudential norms for provisioning and classification of non-performing assets, guidelines for prevention of slippages, Corporate Debt Restructuring and other restructuring schemes, One Time Settlement schemes, enactment of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002, the Credit Information Companies (Regulation) Act, 2005 and the Recovery of Debts due to Banks and Financial Institutions (DRT) Act, 1993 etc.